# GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8<sup>TH</sup> LEVEL, B-WING, I.P.ESTATE NEW DELHI – 110002

No.F.14(130)/ V.S.2025/Power/ 1393-1395

Dated: 21/3/2025

To

The Dy. Secretary (Legislation), Question Branch, Delhi Vidhan Sabha, Old Secretariat, Delhi – 110054

Sub: UnStarred Question No.40

Sir,

Please find enclosed copy of reply of the UnStarred Question No.40 for 24.03.2025 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

This issues with the approval of the Hon'ble Minister (Power).

Encl. As above

Yours faithfully,

(Vikas Pandey)

Dy. Secretary (Power)

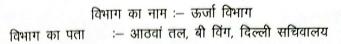
Copy to:-

1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)

2. The OSD to Minister of Power, GNCTD

(Vikas Pandey))

Dy. Secretary (Power)



अतारांकित प्रश्न संख्या–40 दिनाँक :–24.03.2025

प्रश्नकर्ता श्री कुलदीप कुमार

वया भाननीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	क्या बिजली कनेक्शन देने के लिए बीएसईएस,	बिजली कनेक्शन देने के लिए डीईआरसी द्वारा मकानों की
''/	बीवाईपीएल, टीपीडीडीएल द्वारा मकान की कोई	उंचाई सीमा तय की गयी है।
	उंचाई सीमा तय की गयी है;	
ন্ত্ৰ)	यदि हाँ, तो उसकी जानकारी उपलब्ध कराये ;	डीईआरसी के आदेश की प्रति संलग्न है (संलग्नक 'क')
-		बिजली बितरण कंपनियों ने सूचित किया है कि अगर किसी
ग)	अगर किसी भवन, मकान को एमसीडी द्वारा	भवन, मकान को एमसीडी द्वारा बुक किया जाता है और मकान
	बुक किया जाता है तो क्या उसे बिजली	के कागजों पर एमसीडी बुक मोहर लगी है तो बिजली कनेक्शन
	कनेक्शन मिल सकता है;	क कार्राजा पर एमसाडा बुक नाहर लगा है ता विजला पर्यवस्था
		जारी नहीं किया जाता है। अगर लैंड आवनिंग ऐजेन्सी (Land
		owning agency)/एमसीडी से Clearance मिल जाता है तो
		बिजली कनेक्शन दिया जा सकतां है।
घ)	यदि हाँ, तो ऐसे कितने मकान व भवन है जो	उपरोक्तानुसार लागू नहीं होता है।
	एमसीडी द्वारा बुक है और उन्हे बिजली	
	कनेवशन दिये गये है, पूर्ण विवरण दे;	
ਫ)	यदि नहीं, तो कितने ऐसे मकान भवन, हैं जिन्हें	बिजली बितरण कंपनियों ने सूचित किया है कि 2024 से आज
1	एमसीडी द्वारा बुक किया गया है; और	तक निम्नलिखित नये कनेक्शनों के आवेदन एमसीडी द्वारा बुक
		किये जाने के कारण अस्वीकृत किये गये हैं :
		कंपनी अस्वीकृत आवेदन
		बीवाईपीएल 11372
		बीआरपीएल 22841
		टीडीडीपीएल 74
च)	यदि नहीं तो क्या सरकार की भविष्य में ऐसे	जी नहीं।
/	एमसीडी द्वारा बुक मकानों को बिजली कनेक्शन	
	देने की कोई योजना है ?	
		1 100

सूचना सक्षम प्राधिकारी से अनुमोदित है।

(विकास पाण्डे) VIKAS सिविवि(क्रिजी) Dy. Secretary Department of Power Govt. of NCT of Delhi Delhi Secretariat, New Delhi-02



## दिल्ली विद्युत विनियामक आयोग

Delhi Electricity Regulatory Commission

विविधायक भवन, सी-क्लॉक, शिवालिक, मालवीय नगर, गई दिल्ली- 110017 Viniyamak Bhawan, C-Block, Shivalik, Malviya Negar, New Dethi 110017



F.17 (85)/Engg./DERC/2016-17/5403/ 487

31.5.2019

To

The Secretary,
New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110001.

The Chief Executive Officer, M/s BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi – 110019. The Chief Executive Officer, Tata Power Delhi Distribution Ltd., 33 KV Grid Sub-station, Hudson Lane, Kingsway Camp, Delhi – 110 009.

The Chief Executive Officer, M/s BSES Yamuna Power Ltd., Shakti Kiran Building, Karkardooma, New Delhi – 110 092.

Subject: Request for resolution of various issues relating to grant of new electricity to a building having total height upto 17.5 meters.

Sir,

This has reference to letter No. (i) RA/2019-20/A/01/59 dated 13.05.2019 & (ii) No. RA/BYPL/2019-20/41 dated 25.05.2019 received from BRPL and BYPL respectively, related to the issue of grant of new electricity connection to a building of height upto 17.5 meters and methodology for measurement of the height of the building.

- 2. DISCOMs have stated that they insist upon fire clearance certificate from the applicant for release of electricity connection based on the application format prescribed by DERC which inter alia states that in case the total height of the building is more than 15 meters, fire clearance certificate has to be obtained by the applicant and is available.
- DISCOMs further informed that Delhi Jal Board has clarified that individual
  water connections may be sanctioned to those dwelling units of the buildings having
  height of 15 meter without still parking and 17.50 meter with still parking.
- 4. DISCOMs have also informed that the buildings are being constructed in Delhi with stilt parking. Clause 4.4.3 of the MPD 2021, the maximum height of a building in a residential plot- plotted housing is mandated is as under:

VIKAS PANDEY

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Department of Power

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Delhi Secretariat, New Delhi-02

"Height: Maximum height of the building shall be 15M in plots without stilt parking and 17.5M in plots with stilt parking. Such residential building shall not be considered as high rise building. For purpose of fire and life safety requirements, clearance of Fire Department will be obtained by the individual plot owner."

- 5. Hon'ble High Court of Delhi in its judgement dated 29.5.2003 in CWP 2710/1998 and CM 4780/2003 in the matter of Dr. B.L. Wadhera vs. Govt. of NCT of Delhi & Ors. has directed that in all high rise buildings in Delhi and New Delhi, fire safety measures are to be adhered to.
- 6. Discoms have submitted that there are several instances where the applicants do not agree with the results of the building height as measured by DISCOM official during the field inspection process. In this regard, it is informed that the Unified Building Bye-laws for Delhi stipulate the provision for building height as under:

"1,4,16 Building Height:

- a. The vertical distance in the case of flat roofs is measured from the highest surrounding road level/ ground level up to the top of structural slab, excluding machine room, irrespective of location of entry level.
- b. In the case of pitched roofs, up to the point where the external surface of the outer wall intersect the finished surface of the sloping roof, and in case of gable facing the road, the mid-point between the eaves level and the ridge.
- c. Architectural features serving no other function except that of decoration and other building components mentioned in clause no 7.19 shall be excluded for the purpose of taking height.
- d. If the building does not abut on a street, the height shall be measured from the highest level of the ground immediately adjacent to the building."

## "7.19 Height Exemptions:

The following structures shall not be included in the height of building covered under Building Bye-Laws.

i. Roof tanks and their supports not exceeding 1.8 m.

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- ii. Ventilating apparatus, air conditioning equipments and lift machine room(s) if required as per the specification of lift manufacturer and similar service equipments,
- iii. Stair covered with mumty not exceeding 3.0 m in height.
- iv. Chimneys and parapet wall not exceeding 1.5 m in height
- v. Screen wall upto the height of 1.8 m.
- vi. Solar panel fixed on terrace as per 7.17.2 (p)."
- 7. Based on the above, it is clarified that the distribution licensee for release of electricity connection shall not insist for fire clearance certificate for the residential buildings having height upto 15 meters without stilt parking and 17.5 meters with stilt parking. The measurement of the height of the building shall be made in accordance with clause 1.4.16 and 7.19 of Unified Building Bye-Laws for Delhi 2016.

This issues with the approval of the Commission.

Yours faithfully

(Mahender Singh) Secretary

VIKAS PANDEY

Dy. Secretary

Department of Power

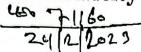
Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02



# दिल्ली विद्युत विनियामक आयोग

## Delhi Electricity Regulatory Commission





F.17(85)/Engg./DERC/2020-21/6908/2280

21.02.2023

To,

The Secretary, New Delhi Municipal Council, Palika Kendra, Sansad Marg, New Delhi-110001.

The Chief Executive Officer, M/s BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi – 110019. The Chief Executive Officer, Tata Power Delhi Distribution Ltd., 33 KV Grid Sub-station, Hudson Lane, Kingsway Camp, Delhi – 110 009.

The Chief Executive Officer, M/s BSES Yamuna Power Ltd., Shakti Kiran Building, Karkardooma, New Delhi – 110 092.

Sub: Acceptance of Certificate from an Empanelled Architects for Building Height for Processing of Application for Electricity Connection

Sir,

Reference is invited to DERC Letter No.F.17(85)/Engg./DERC/2016-17/5403/487 dated 31/05/2019 whereby it was stated that "the distribution licensee for release of electricity connection shall not insist for fire clearance certificate for residential buildings having height up to 15 meters without stilt parking and 17.5 meters with stilt parking. The measurement of the height of the building shall be made in accordance with the clause 1.4.16 and 7.19 of Unified Building Bye-Laws for Delhi, 2016."

- 2. The Commission is in recepit of representations that many applicants are disputing the building height measured by the distribution licensees for processing of application for electricity connection. These disputes are being observed mainly in the buildings which are on the threshold limit of 15 meters without stilt parking and 17.5 meters with stilt parking. The distribution licensees have also requested to provide necessary guidance on the same issues.
- 3. In view of the above, it is clarified that the distribution licensee shall accept the certificate from an empaneled architect of Government Land Owning Agency in whose jurisdiction the subject premises is located such as Delhi Development Authority or Municipal Corporation of Delhi or NDMC etc. certifying the total height of the building for processing of application for electricity connection.

This issues with the approval of the Commission.

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Yours faithfully

(Anil Jain) (Anil Jain)

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Dy. Secretary

Department of Poliginamak Bhawan, C-Block, Shivalik, Malviya Nagar, New Delhi-110017

Govt. of Negret Belleb 1675, Fax: 26673608, Email: direngg@derc.gov.in Website: www.derc.gov.in

Delhi Secretariat, New Delhi-02

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### Delhi Electricity Regulatory Commission

Viniyamak Bhavan, C-Block, Shivalik, Malviya Nagar, New Delhi-110017

F.17(85)/Engg./DERC/2020-21/6908

## Schedule of Charges and the Procedure (Sixth Amendment) Order, 2021 (Date of Order: 15.04.2021)

The Delhi Electricity Regulatory Commission in exercise of the powers vested under Regulation 84 and Regulation 87 of Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017, hereby makes the following amendment in its Order dated 31.08.2017 (hereinafter referred to as "the Principal Order").

#### 1.0 Short title and commencement:

This Order may be called as Schedule of Charges and the Procedure (Sixth Amendment) Order, 2021 and shall be effective from the date of its issue.

#### 2.0 Amendment in Clause 2 of the Principal Order:

Sub-clause (3) and sub clause (4) shall be inserted at the end of Sub-clause (2) of Clause 2 of the Principal Order namely;

- (3) In case of residential buildings, for release of electricity connection the Distribution Licensee shall not insist for Fire Clearance Certificate for the residential building having height upto 15 meters without stilt parking and upto 17.5 meters with stilt parking:
- 4(1) In case the total height of such building is more than 15 meters without stilt parking and more than 17.5 meters with stilt parking, the distribution licensee shall:
- (i) release the electricity connection in the dwelling units which are within the height of 15 meters without stilt parking and within the height of 17.5 meters with stilt parking of the building, without insisting for Fire Clearance Certificate:
- (ii) in the dwelling units which are above the height of 15 meters without stilt parking and which are above the height of 17.5 meters with stilt parking of the building, the electricity connection shall not be provided unless the fire clearance certificate has been obtained:

Provided that in case such dwelling units above 15 meters without stilt parking and above 17.5 meters with stilt parking of the building indulge in unauthorized connection from the system of licensee or from the live connection of any other consumer, the licensee may initiate an action as per provisions of Section 126, Section 135, Section 138 or any other section as may be applicable of the Electricity Act, 2003 and the electricity connection of such consumer who has provided the supply unauthorisedly, shall be disconnected immediately;

4(2) The Distribution Licensee shall inspect such premises periodically.

Dy. Secretary

Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02

## 3.0 Amendment in Annexure of the Principal Order:

(i) The entry No. 3(b) in the Annexure I 'format for application form of new connection' shall be substituted and read as under:

(b)	Where supply is required	Unique Property Identification Code (UPIC)
		House/plot/premise no.
		Street
	11.1	Area/colony
		Pin Code
		Telephone No.: Mobile: E-mail:

- (ii) The clause 5 of the Declaration of Annexure-I shall be substituted and read as under:
  - 5. That the building has been constructed as per prevalent building Bye-Laws and the fire clearance certificate, if required, is available with the applicant.
- (III) The clause 7B(II) of the Declaration of Annexure-I shall be deleted and clause 7B shall be read as under:

#### B. Agricultural Consumers

- Certificate of Residence from Block Development Officer;
- (iv) The modified Annexure-I 'format for application form of new connection' is enclosed herewith.

Sd/-(Dr. A. K. Ambasht) Member

Sd/-(Justice S. S. Chauhan) Chairperson

Dy. Secretary
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi-02